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MINISTRY OF RAILWAYS (SHRI SURESH KALMADI): (a) to (d) Track inspection is a continuing process and the system to identify defects includes inspection of every inch of track daily by a patrolman (keyman) and by inspectors and officers, as per laid down periodicity. This periodicity is continuously monitored in order to ensure that weak and vulnerable spots are attended to well in time.

Dissatisfaction in armed forces

1140. SHRI GOVINDRAO ADIK: Will the PRIME MINISTER be pleased to state:

- (a) whether Government are aware that there is a widening gap between officers and soldiers and disillusionment among the young officers:
- (b) whether it is a fact that a study of some 35 units conducted at an army Training Command reveals that poor pay, travel, accommodations and inedible rations force the officers and soldiers to seek premature discharge; and
- (c) whether Government propose to review the whole policy to ensure that the Indian army remains unique as before and there is no brain drain?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DEPARTMENT OF DEFENCE AND DEPTT. OF DEFENCE RESEARCH & DEVELOPMENT) (SHRI MALLIKARJUN): (a) It is not correct to say that there is a widening gap between officers and soldiers and disillusionment among the young officers.

(b) and (c) Army Headquarters have asked Army Training Command to conduct a study for internal re-structuring of the Army within existing service conditions to enable maximum number of personnel to remain in service upto the maximum age limits, without impairing the combat effectiveness of the Army. The study report has not yet been given.

Indira Awas Yojana

1141. SHRI BHAGABAN MAJHI:

Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state:

- (a) whether Government propose to make additional allocation of funds to every State for implementing Indira Awas Yojana;
- (b) if so, the details thereof during the current financial year; and
- (c) the steps proposed to be taken during Eighth Plan to give shelter to all rural people?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (DEPARTMENT OF RURAL EMPLOYMENT AND POVERTY ALLEVIATION) (SHRI VILASBABURAO MUTTEMWAR):

- (a) Yes, Sir.
- (b) During current financial year under Indira Awaas Yojana, an allocation of Rs. 1000 crores has been made by the Central Government to various States/UTs. The State-wise allocation for 1995-96 is given in the Statement (see below). The additional allocation of funds under I.A.Y. during current year will be considered on merit depending upon the proposals received from the State Governments and their performance.
- (c) Under Indira Awaas Yojana, which is a continuing scheme, the Government has been providing houses to the target people living in rural areas. During Eighth Plan, from 1992-93 to 1994-95, 9,24,907 houses have been constructed. During 1995-96, a target of 10 lakh houses has been fixed. The Government proposes to take up more number of houses during the next year of the 8th Plan.

Statement

Funds allocated under IAY during 1995-96

		(Rs. in Lakhs)
S. No.	State/U.T.	Allocation Central
1.	2.	3.
1.	Andhra Pradesh	7764.21
2.	Arunachal Pradesh	79.71
3.	Assam	2555.95
4.	Bihar	15229.21
5.	Goa	86.12
6.	Gujarat	2850.09
7.	Haryana	684.63
8.	Himachal Pradesh	556.07
9.	Karnataka	5213.33
10.	J & K	556.07
11.	Kerala	1896.68
12.	M.P.	9838.39
13.	Maharashtra	8464.06
14.	Manipur	102.16
15.	Meghalaya	119.54
16.	Mizoram	50.36
17.	Nagaland	128.13
18.	Orissa	6298.60
19.	Punjab	486.85
20.	Rajasthan	4087.49
21.	Sikkim	46.65
22.	T.N.	7018.73
23.	Tripura	132.69
24.	U.P.	18921.14
25.	W.B.	6957.87
26.	A & N Islands	47.17
27.	D & N Haveli	25.61
28.	Daman & Diu	15.08
29.	Lakshadweep	23.65
30.	Pondicherry	46.18
	TOTAL:	100000.00

नार्थ/साऊथ एवेन्यू स्थित गैराजों में अवैध व्यापा

1142. श्री गोविन्द राम मिरीः क्या शहरी का और रोजगार मंत्री यह बताने की कृपा करेंगे कि

(क) क्या नार्थ एवेन्यू और साऊथ एवेन्यू ं सरकारी गैराजों में और खुले भू-क्षेत्र पर अवै कारोबार/होटल और अन्य व्यावसायिक केन्द्र अभी च रहे हैं;

(ख) यदि हां, तो इसे रोकने के लिए केन्द्री सरकार द्वारा क्या कदम उठाए जाने का विचार है।

(ग) क्या नई दिल्ली नगर पिपद ने इस अवै केन्द्रों को कोई कानूनी समन जारी किया है;

(घ) क्या ऐसे अवैध कारोबार से सांसदों की सुरः पर प्रश्न चिन्ह लग गया है; और

(ङ) यदि हां, तो उस पर सरकार की क्या प्रतिक्रि है?

शहरी कार्य और रोजगार मंत्रालय में शह विकास विभाग के राज्य मंत्री (श्री आर॰ वे धवन): (क) से (ङ) केन्द्रीय लोक निर्माण विभाग बताया है कि नॉर्थ तथा साऊथ एवेन्यू में खुले क्षेत्रों कोई अतिक्रमण नहीं है। केन्द्रीय लोक निर्माण विभाग यह भी बताया है कि नॉर्थ/साऊथ एवेन्यू में 21 गै का इस्तेमाल होटल, टेण्ट हाऊस तथा दुकानों उं वाणिज्यिक प्रयोजनों के लिए किया जा रहा है। घटनाओं की सूचना केन्द्रीय लोक निर्माण विभाग ह समय-समय पर लोक सभा तथा राज्य सभा सचिवाल को दी जाती है क्योंकि इन मकानों और गैराजों आबंटन सम्बन्धित सदन की समितियों द्वारा किया ज है। अवैध इस्तेमाल पर अंकुश लगाने के लिए लं सभा तथा राज्य सभा सचिवालयों द्वारा की गई कार्र

Rehabilitation Package for PSUs

1143. SHRI B.K. HARIPRASA Will the MINISTER OF INDUSTRY pleased to state:

ज्ञात नहीं है।

- (a) whether it is a fact that many le making PSUs, which have been refert to BIFR, are still in a limbo due to de in disposal of the cases by BIFR;
- (b) whether Government work consider ploughing back the process under the disinvestment schemes in promaking PSUs, to the revival of the 1